

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 6
(IB)-477(PB)/2017

IN THE MATTER OF:

Au Small Finance Bank Ltd. Applicant/petitioner

Vs.

Prabhu Shanti Real Estate Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 03.12.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the respondent

Mr. Rahul Shukla, Adv. With Mr. Abhishek
Anand, RP

ORDER

CA-2694(PB)/2019:-

The prayer made in this application is for exclusion of 358 days plus such additional period as may be required for the purpose of completion of 270 days. Vide the order dated 11.09.2019 passed in CA No. 1310 of 2018, we have granted a further 90 days period beyond 180 days commencing from 16.08.2019 which have also expired on 16.11.2019. No explanation has been furnished for carrying on the process after 16.11.2019. Accordingly, we dismiss the application with liberty to the RP to file fresh one by furnishing any explanation if available. The RP shall careful in filing such an application which show complete non-application of mind.

Application dismissed.

—sd—

(M.M.KUMAR)
PRESIDENT

—sd—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)